

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 404
IA/5592/ND/2021
In
IB/261/ND/2020**

IN THE MATTER OF:

Swastik Pipe Ltd

...PETITIONER/APPLICANT

Vs.

M/s Faridabad Stampings Pvt Ltd

...RESPONDENT

Order under Section 9 of IBC

Order Delivered on 17.05.2022

Coram:

**SHRI DHARMINDER SINGH
HON'BLE MEMBER JUDICIAL
MS. SUMITA PURKAYASTHA
HON'BLE MEMBER TECHNICAL**

PRESENT:

For the Applicant : Mr. Akash Srivastava, Advocate and Ms. Megha
Dugar, Adv

For the Respondent :

For the R.P./IRP :

ORDER

IA/5592/ND/2021

IA/5592/ND/2021 has been filed on behalf of Petitioner, taking on record the Form-2 of the proposed Insolvency Professional i.e. Preet Singh IRP. The same is taken on record. IA stands disposed of. Ld. Counsel for the Respondent has appeared and stated that one application has been filed for setting aside the *ex-parte* order dated 27.08.2021, the said application was stated to have been filed on September, 2021 but the same has not been listed before this Tribunal and apparently, the same is liable to be set-aside. Therefore, there is no ground to adjourn the matter any more as the same is pending since 2020.

5/d

Arguments heard of both the counsels. Matter stands reserved for order.

-sd-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)